

ACT No. XVIII OF 1929.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 1st October, 1929.)

An Act further to amend the Indian Succession Act, 1925, for certain purposes.

WHEREAS it is expedient further to amend the Indian Succession Act, 1925, for the purposes hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Indian Succession (Amendment) Act, 1929. Short title.

2. After clause (b) of section 2 of the Indian Succession Act, 1925 (hereinafter referred to as the said Act), the following clause shall be inserted, namely:— Amendment of section 2, Act XXXIX of 1925.

“(b) ‘ District Judge ’ means the Judge of a principal Civil Court of original jurisdiction;”.

3. (1) Sub-section (1) of section 57 of the said Act shall be renumbered as section 57, and after clause (b) and before the proviso the word “ and ” and the following clause shall be added, namely:— Amendment of section 57, Act XXXIX of 1925.

“(c) to all wills and codicils made by any Hindu, Buddhist, Sikh, or Jaina on or after the first day of January, 1927, to which those provisions are not applied by clauses (a) and (b):”.

(2) Sub-section (2) of section 57 of the said Act shall be omitted.

4. In sub-section (2) of section 213 of the said Act, for the word “ class ” the word “ classes ” and for the words and figures “ sub-section (1) of section 57 ” the words, letters and figures “ clauses (a) and (b) of section 57 ” shall be substituted. Amendment of section 213, Act XXXIX of 1925.

5. The enactments specified in the Schedule are hereby repealed. Repeals.

THE SCHEDULE.

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[Price 1 anna or 1½d.]

Indian Succession (Amendment). [ACT XVIII OF 1929.]

THE SCHEDULE.

ENACTMENTS REPEALED.

(See section 5.)

Year.	No.	Short title.
1926	XXXVII	The Indian Succession (Amendment) Act, 1926.
1928	XXI	The Indian Succession (Second Amendment) Act, 1928.